

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairperson,**
2. **Shri. Bhanu Bhushan, Member**
3. **Shri A.H. Jung, Member**

Petition No.149/2005

In the matter of

Approval of transmission tariff for 400/220 kV Khandwa sub-station and LILO of 400 kV D/C Itarsi-Dhule transmission line at Khandwa in Western Region for the period 1.2.2005 to 31.3.2009.

And in the matter of

Power Grid Corporation of India Ltd., Gurgaon

.... Petitioner

Vs

1. Madhya Pradesh State Electricity Board, Jabalpur
2. Maharashtra State Electricity Distribution Co. Ltd., Mumbai
3. Gujarat Urja Vikas Nigam Ltd., Baroda
4. Electricity Deptt., Govt. of Goa, Panaji
5. Electricity Deptt., Administration of Daman & Diu
6. Electricity Deptt., Administration of Dadra Nagar Haveli
7. Chhattisgarh State Electricity Board, Raipur
8. Madhya Pradesh Audyogik Kandra Vikas Nigam (Indore) Ltd., Indore

.....Respondents

The following were present:

1. Shri P.C.Pankaj, PGCIL
2. Shri M.M. Mondal CM, PGCIL
3. Shri U.K. Tyagi, DGM, PGCIL
4. Shri Prashant Sharma, PGCIL
5. Shri C.Kannan, PGCIL
6. Shri S.K.Niranjan, PGCIL
7. Shri D. Khandelwal, MPSEB
8. Shri Deepak Srivastava, MPSEB
9. Shri Chetan Kumar Jaiswal, MPSEB

**ORDER
(DATE OF HEARING: 23.3.2006)**

The petition has been filed for approval of tariff for 400/220 kV Khandwa sub-station and LILO of 400 kV D/C Itarsi-Dhule transmission line at Khandwa (hereinafter referred to as "the scheme") in Western Region for the period 1.2.2005 to 31.3.2009, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, (hereinafter referred to as "the 2004 regulations") after accounting for additional capitalization of Rs. 167.16 lakh during

2004-05. The petitioner has also prayed that the reimbursement of expenditure from the beneficiaries towards publishing of notices in newspapers and the petition filing fee be approved.

2. The investment approval for the scheme was accorded by the Board of Directors of the petitioner company as per Memorandum dated 29.1.2002 at an estimated cost of Rs.10977.00 lakh, including IDC of Rs.1060.00 lakh, based on 3rd quarter 2001 price level. The date of commercial operation of the scheme is 1.2.2005 with line length (for O & M purpose) of 114.56 ckt-kms.

3. The provisional transmission charges for the scheme were decided by the Commission in its order dated 14.9.2005 in Petition No. 32/2005. The present petition is for approval of final tariff from the date of commercial operation.

4. The petitioner has claimed the transmission charges as under:

(Rs. in lakh)

	2004-05 (1.2.2005 to 31.3.2005)	2005-06	2006-07	2007-08	2008-09
Depreciation	42.20	256.72	256.72	256.72	256.72
Interest on Loan	80.41	481.77	467.16	433.00	392.76
Return on Equity	49.35	307.82	307.82	307.82	307.82
Advance against Depreciation	0.00	0.00	0.00	34.73	249.20
Interest on Working Capital	5.98	36.57	37.23	38.19	42.22
O & M Expenses	60.57	378.04	393.22	408.77	425.27
Total	238.51	1460.92	1462.15	1479.23	1673.99

5. The details submitted by the petitioner in support of its claim for interest on working capital are given hereunder:

(Rs. in lakh)

	2004-05 (1.2.2005 to 31.3.2005)	2005-06	2006-07	2007-08	2008-09
Maintenance Spares	81.03	81.84	86.75	91.95	97.47
O & M expenses	30.29	31.50	32.77	34.06	35.44
Receivables	238.51	243.49	243.69	246.54	279.00
Total	349.82	356.83	363.21	372.55	411.91
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%
Interest	5.98	36.57	37.23	38.19	42.22

6. The reply to the petition has been filed by Gujarat Urja Vikas Nigam Limited only. No comments or suggestions have been received from the general public in response to the notices published by the petitioner under section 64 of the Electricity Act, 2003.

CAPITAL COST

7. As per clause (1) of Regulation 52 of the 2004 regulations, subject to prudence check, the actual expenditure incurred on completion of the project shall form the basis for determination of final tariff. The final tariff shall be determined based on the admitted capital expenditure actually incurred up to the date of commercial operation of the transmission system and shall include capitalised initial spares subject to a ceiling norm as 1.5% of original project cost. The regulation is applicable in case of the transmission system declared under commercial operation on or after 1.4.2004.

8. The petitioner has claimed additional capitalization of Rs. 167.16 lakh on works for the period from 1.2.2005 to 31.3.2005 over the capital expenditure of Rs. 8102.54 lakh as on the date of commercial operation.

Additional capitalization -2004-05

9. Clause (1) of Regulation 53 of the 2004 regulations provides-

“(1) The following capital expenditure within the original scope of work actually incurred after the date of commercial operation and up to the cut off date may be admitted by the Commission, subject to prudence check:

- (i) Deferred liabilities;
- (ii) Works deferred for execution;
- (iii) Procurement of initial capital spares in the original scope of works subject to the ceiling norm specified in regulation 52;
- (iv) Liabilities to meet award of arbitration or compliance of the order or decree of a court; and
- (v) On account of change in law:
Provided that original scope of work along with estimates of expenditure shall be submitted along with the application for provisional tariff:

Provided further that a list of the deferred liabilities and works deferred for execution shall be submitted along with the application for final tariff after the date of commercial operation of the transmission system.”

10. The petitioner has claimed an additional capitalization of Rs.167.16 lakh for the period 1.2.2005 to 31.3.2005. The details submitted by the petitioner in support of its claim for additional capital expenditure are given hereunder:

Year	Amount (Rs. in lakh)	Nature of expenditure
2004-05	167.16	Sub-station = Rs. 0.28 lakh PLCC = Rs. 96.60 lakh Civil work and colony = Rs. 70.16 lakh Transmission line = Rs. 0.12 lakh

11. The additional capital expenditure claimed is within the original scope of work and found to be in order as it was against the committed liability. Accordingly, the additional capital expenditure of Rs. 167.16 lakh has been allowed.

Time Overrun

12. As per the investment approval, the scheme was to be completed within 36 months that is, by January 2005. The scheme was commissioned on 1.2.2005. Thus, there is no time over-run.

TOTAL CAPITAL COST

13. Against the above background, gross block of Rs.8269.70 lakh as on 31.3.2005 has been worked out for the purpose of tariff over the gross block of Rs. 8102.54 lakh as on the date of commercial operation.

DEBT- EQUITY RATIO

14. Clause (2) of Regulation 54 of the 2004 regulations *inter alia* provides that,-

“(2) In case of the transmission systems for which investment approval was accorded prior to 1.4.2004 and which are likely to be declared under

commercial operation during the period 1.4.2004 to 31.3.2009, debt and equity in the ratio of 70:30 shall be considered:

Provided that where equity actually employed to finance the project is less than 30%, the actual debt and equity shall be considered for determination of tariff:

Provided further that the Commission may in appropriate cases consider equity higher than 30% for determination of tariff, where the transmission licensee is able to establish to the satisfaction of the Commission that deployment of equity higher than 30% was in the interest of general public.”

15. The Note 1 below Regulation 53 lays down that any expenditure on account of committed liabilities within the original scope of work is to be serviced in the normative debt-equity ratio specified in Regulation 54.

16. The petitioner has considered debt-equity ratio of 74.93:25.07 as actually deployed on the date of commercial operation. The petitioner has further considered entire amount of additional capitalization against equity. We have considered the debt-equity ratio of 74.93:25.07 on the date of commercial operation. The additional capitalisation on works of Rs. 167.16 lakh has been segregated into debt and equity in the normative debt-equity ratio of 70:30 in view of Note 1 below Regulation 53. Accordingly, for the purpose of tariff, an amount of Rs. 2031.54 lakh has been considered as equity as on 1.2.2005 and Rs. 2081.69 lakh as on 1.4.2005.

RETURN ON EQUITY

17. As per clause (iii) of Regulation 56 of the 2004 regulations, return on equity shall be computed on the equity base determined in accordance with regulation 54 @ 14% per annum. Equity invested in foreign currency is to be allowed a return in the same currency and the payment on this account is made in Indian Rupees based on the exchange rate prevailing on the due date of billing.

18. The petitioner has claimed return on equity of Rs. 2198.70 lakh, after considering the entire additional capitalisation to have been financed out of equity.

For the reasons recorded in para 16 above equity of Rs. 2031.54 lakh has been considered as on 1.2.2005 and from 1.4.2005 onwards, equity of Rs. 2081.69 lakh has been considered each year. However, tariff for the period 1.2.2005 to 31.3.2005 has been allowed on average equity of Rs. 2056.61 lakh. Accordingly, the petitioner shall be entitled to return on equity of Rs. 47.99 lakh during 2004-05 and Rs. 291.44 lakh each year during 2005-09.

INTEREST ON LOAN

19. Clause (i) of regulation 56 of the 2004 regulations *inter alia* provides that,-

“(a) Interest on loan capital shall be computed loan wise on the loans arrived at in the manner indicated in regulation 54.

(b) The loan outstanding as on 1.4.2004 shall be worked out as the gross loan in accordance with Regulation 54 minus cumulative repayment as admitted by the Commission or any other authority having power to do so, up to 31.3.2004. The repayment for the period 2004-09 shall be worked out on a normative basis.

(c) The transmission licensee shall make every effort to re-finance the loan as long as it results in net benefit to the beneficiaries. The costs associated with such re-financing shall be borne by the beneficiaries.

(d) The changes to the loan terms and conditions shall be reflected from the date of such re-financing and benefit passed on to the beneficiaries.

(e) In case of dispute, any of the parties may approach the Commission with proper application. However, the beneficiaries shall not withhold any payment ordered by the Commission to the transmission licensee during pendency of any dispute relating to re-financing of loan;

(f) In case any moratorium period is availed of by the transmission licensee, depreciation provided for in the tariff during the years of moratorium shall be treated as repayment during those years and interest on loan capital shall be calculated accordingly.

(g) The transmission licensee shall not make any profit on account of re-financing of loan and interest on loan;

(h) The transmission licensee may, at its discretion, swap loans having floating rate of interest with loans having fixed rate of interest, or vice versa, at its own cost and gains or losses as a result of such swapping shall accrue to the transmission licensee:

Provided that the beneficiaries shall be liable to pay interest for the loans initially contracted, whether on floating or fixed rate of interest.”

20. The petitioner has claimed interest on loan in the following manner:
- (i) As on date of commercial operation, the actual loan has been considered.
 - (ii) On the basis of actual rate of interest on actual average loan, the weighted average rate of interest on loan is worked out for various years.
 - (iii) Weighted average rate of interest on loan for respective years as per above has been multiplied to arrive at interest on loan.

21. In our calculation, the interest on loan has been worked out as detailed below:
- (i) Gross amount of loan, repayment of instalments as per the loan allocation statement up to 2004-05 has been prepared on the basis of loan allocation details submitted by the petitioner and rate of interest as given in the petition. The same is used to work out weighted average rate of interest on actual loan. The gross loan as per loan reconciliation has been considered as gross loan as on date of commercial operation.
 - (ii) Notional loan arising out of additional capitalization during the year 2004-05 has been considered.
 - (iii) Tariff has been worked out considering normative loan and normative repayments. Once the normative loan has been arrived at, it has been considered for all purposes in the tariff. Normative repayment has been worked out by the following formula :

$$\frac{\text{Actual repayment of actual loan during the year}}{\text{Opening balance of actual loan during the year}} \times \text{Opening balance of normative loan during the year}$$

- (iv) Moratorium in repayment of loan has been considered with reference to normative loan and if the normative repayment of loan during the year is less than the depreciation during the year, it has been considered as moratorium and depreciation during the year has been deemed as normative repayment of loan during the year.
- (v) Weighted average rate of interest on actual loan worked out as per (i) above has been applied on the average loan during the year to arrive at the interest on loan.
- (vi) OBC and PNB-II loans carry the floating rate of interest and rate of interest as applicable as on 1.2.2005 has been considered in the calculation, subject to mutual settlement between the parties in case of any change/resetting of the interest rate during the tariff period.

22. Based on the above, the year-wise details of interest worked out are given hereunder:

(Rs. in lakh)					
Details of loan	2004-05 (1.2.2005 to 31.3.2005)	2005-06	2006-07	2007-08	2008-09
Interest on Loan					
Opening Gross Loan	6071.00	6188.01	6188.01	6188.01	6188.01
Cumulative Repayment	0.00	42.20	298.92	614.10	1106.25
Net Loan-Opening	6071.00	6145.81	5889.09	5573.91	5081.76
Additions due to Additional Capitalisation	117.01				
Repayment during the year	42.20	256.72	315.18	492.15	492.25
Net Loan-Closing	6145.81	5889.09	5573.91	5081.76	4589.51
Average Loan	6108.41	6017.45	5731.50	5327.84	4835.63
Weighted Average Rate of Interest on Loan	7.9531%	7.9506%	7.9291%	7.9060%	7.9012%
Interest	80.97	478.42	454.45	421.22	382.07

DEPRECIATION

23. Sub-clause (a) of clause (ii) of Regulation 56 of the 2004 regulations provides for computation of depreciation in the following manner, namely:

- (i) The value base for the purpose of depreciation shall be the historical cost of the asset.
- (ii) Depreciation shall be calculated annually based on straight line method over the useful life of the asset and at the rates prescribed in Appendix II to these regulations. The residual value of the asset shall be considered as 10% and depreciation shall be allowed up to maximum of 90% of the historical capital cost of the asset. Land is not a depreciable asset and its cost shall be excluded from the capital cost while computing 90% of the historical cost of the asset. The historical capital cost of the asset shall include additional capitalisation on account of Foreign Exchange Rate Variation up to 31.3.2004 already allowed by the Central Government/Commission.
- (iii) On repayment of entire loan, the remaining depreciable value shall be spread over the balance useful life of the asset.
- (iv) Depreciation shall be chargeable from the first year of operation. In case of operation of the asset for part of the year, depreciation shall be charged on pro rata basis.

24. The petitioner has claimed the depreciation on the capital cost of Rs.8186.12 lakh as on 1.2.2005 and at a capital cost of Rs. 8269.70 lakh as on 1.4.2005 and the subsequent years.

25. The gross depreciable value of the transmission line is $0.9 \times (\text{Rs.}8269.70 \text{ lakh} - \text{Rs. } 57.05 \text{ lakh}) = \text{Rs. } 7391.39 \text{ lakh}$.

26. Depreciation works out to Rs. 42.20 lakh for the period 1.2.2005 to 31.3.2005 on average gross block of Rs. 8186.12 and Rs. 256.72 lakh each year for the period

1.4.2005 to 31.3.2009 on gross block of Rs. 8269.70 lakh by applying rate of depreciation of 3.0928% and 3.1043% as shown below:

(Rs. in lakh)

Details of Depreciation	2004-05 (1.2.2005 to 31.3.2005)	2005-06	2006-07	2007-08	2008-09
Gross block at the beginning of the period	8102.54	8269.70	8269.70	8269.70	8269.70
Additional Capitalisation during the period	167.16	0.00	0.00	0.00	0.00
Gross Block at the end of the period	8269.70	8269.70	8269.70	8269.70	8269.70
Rate of Depreciation	3.0928%	3.1043%	3.1043%	3.1043%	3.1043%
Depreciable Value (90%)	7367.51	7391.39	7391.39	7391.39	7391.39
Balance Useful life of the asset	-	-	-	-	-
Remaining Depreciable Value	7367.51	7349.19	7092.47	6777.28	6285.13
Depreciation	42.20	256.72	256.72	256.72	256.72

ADVANCE AGAINST DEPRECIATION

27. As per sub-clause (b) of clause (ii) of Regulation 56 of the 2004 regulations, in addition to allowable depreciation, the transmission licensee is entitled to Advance Against Depreciation, computed in the manner given hereunder:

AAD = Loan repayment amount as per regulation 56 (i) subject to a ceiling of 1/10th of loan amount as per regulation 54 minus depreciation as per schedule

28. It is provided that Advance Against Depreciation shall be permitted only if the cumulative repayment up to a particular year exceeds the cumulative depreciation up to that year. It is further provided that Advance Against Depreciation in a year shall be restricted to the extent of difference between cumulative repayment and cumulative depreciation up to that year.

29. The petitioner has claimed Advance Against Depreciation in the following manner:

- (i) 1/10th of gross loan considered for tariff computation.
- (ii) Cumulative loan as well as repayment of notional loan considered during the year.

(iii) Depreciation as claimed in the petition.

30. In our calculation, Advance Against Depreciation has been worked as under:

- (i) 1/10th of gross loan has been worked out from the gross notional loan as per para 22 above.
- (ii) Repayment of notional loan during the year has been considered as per para 22 above.
- (iii) Depreciation as worked out as per para 26 has been taken into account.

31. The details of Advance Against Depreciation allowed for the transmission scheme is given hereunder:

(Rs. in lakh)					
Details of Advance Against Depreciation	2004-05	2005-06	2006-07	2007-08	2008-09
1/10th of Gross Loan(s)	607.10	618.80	618.80	618.80	618.80
Repayment of Loan	42.20	256.72	315.18	492.15	492.25
Minimum of the above	42.20	256.72	315.18	492.15	492.25
Depreciation during the year	42.20	256.72	256.72	256.72	256.72
(A) Difference	0.00	0.00	58.46	235.43	235.53
Cumulative Repayment of the Loan	42.20	298.92	614.10	1106.25	1598.50
Cumulative Depreciation/ Advance against Depreciation	42.20	298.92	555.64	870.82	1362.97
(B) Difference	0.00	0.00	58.46	235.43	235.53
Advance Against Depreciation Minimum of (A) and (B)	0.00	0.00	58.46	235.43	235.53

OPERATION & MAINTENANCE EXPENSES

32. In accordance with clause (iv) of Regulation 56 the 2004 regulations, the following norms are prescribed for O & M expenses

	Year				
	2004-05	2005-06	2006-07	2007-08	2008-09
O&M expenses (Rs. in lakh per ckt-kms)	0.227	0.236	0.246	0.255	0.266
O&M expenses (Rs in lakh per bays)	28.12	29.25	30.42	31.63	32.90

33. The petitioner has claimed O & M expenses for 114.56 ckt km and 12 bays, which have been allowed. Accordingly, the petitioner's entitlement to O & M expenses has been worked out as given hereunder:

(Rs. in lakh)

	Year				
	2004-05 (1.2.2005 to 31.3.2005)	2005-06	2006-07	2007-08	2008-09
O&M expenses for 114.56 ckt km line length	4.33	27.04	28.18	29.21	30.47
O&M expenses for 12 bays	56.24	351.00	365.04	379.56	394.80
Total	60.57	378.04	393.22	408.77	425.27

34. The petitioner has submitted that the wage revision of its employees is due with effect from 1.1.2007. Therefore, O&M expenses should be subject to revision on account of revision of employee cost from that date. In the alternative, it has been prayed that the increase in employee cost due to wage revision be allowed as per actuals for extra cost to be incurred consequent to wage revision. We are not expressing any view, as this issue does not arise for consideration at this stage. The petitioner may approach for a relief in this regard at an appropriate stage in accordance with law.

INTEREST ON WORKING CAPITAL

35. The components of the working capital and the interest thereon are discussed hereunder:

(i) Maintenance spares

Regulation 56(v)(1)(b) of the 2004 regulations provides for maintenance spares @ 1% of the historical cost escalated @ 6% per annum from the date of commercial operation. In the present case, the capital expenditure on the date of commercial operation is Rs. 8102.54 lakh, which has been considered as the historical cost for the purpose of the present petition and maintenance spares have been worked out accordingly by escalating 1% of the historical cost @ 6%

per annum. In this manner, the value of maintenance spares works out to Rs.81.03 lakh as on 1.2.2005.

(ii) O & M expenses

Regulation 56(v)(1)(a) of the 2004 regulations provides for operation and maintenance expenses for one month as a component of working capital. The petitioner has claimed O&M expenses for 1 month of O&M expenses of the respective year as claimed in the petition. This has been considered in the working capital.

(iii) Receivables

As per Regulation 56(v)(1)(c) of the 2004 regulations, receivables will be equivalent to two months average billing calculated on target availability level. The petitioner has claimed the receivables on the basis 2 months' transmission charges claimed in the petition. In the tariff being allowed, receivables have been worked out on the basis 2 months' transmission charges.

(iv) Rate of interest on working capital

As per Regulation 56(v)(2) of the 2004 regulations, rate of interest on working capital shall be on normative basis and shall be equal to the short-term Prime Lending Rate of State Bank of India as on 1.4.2004 or on 1st April of the year in which the project or part thereof (as the case may be) is declared under commercial operation, whichever is later. The interest on working capital is payable on normative basis notwithstanding that the transmission licensee has not taken working capital loan from any outside agency. The petitioner has claimed interest on working capital @ 10.25% based on SBI PLR as on 1.4.2004, which is in accordance with the 2004 regulations and has been allowed.

36. The necessary computations in support of interest on working capital are appended hereinbelow:

(Rs. in lakh)					
	2004-05 (1.2.2005 to 31.3.2005)	2005-06	2006-07	2007-08	2008-09
Maintenance Spares	81.03	81.84	86.75	91.95	97.47
O & M expenses	30.29	31.50	32.77	34.06	35.44
Receivables	237.68	240.14	248.67	275.79	272.09
Total	349.00	353.48	368.19	401.81	405.00
Rate of Interest	10.25%	10.25%	10.25%	10.25%	10.25%
Interest	5.96	36.23	37.74	41.19	41.51

TRANSMISSION CHARGES

37. The capital cost and other relevant details are contained in the summary sheet attached. The transmission charges being allowed for the scheme are summarised below:

(Rs.in lakh)					
	2004-05 (1.2.2005 to 31.3.2005)	2005-06	2006-07	2007-08	2008-09
Depreciation	42.20	256.72	256.72	256.72	256.72
Interest on Loan	80.97	478.42	454.45	421.22	382.07
Return on Equity	47.99	291.44	291.44	291.44	291.44
Advance against Depreciation	0.00	0.00	58.46	235.43	235.53
Interest on Working Capital	5.96	36.23	37.74	41.19	41.51
O & M Expenses	60.57	378.04	393.22	408.77	425.27
Total	237.68	1440.85	1492.03	1654.76	1632.54

38. In addition to the transmission charges, the petitioner shall be entitled to other charges like income-tax, incentive, surcharge and other cess and taxes in accordance with the 2004 regulations. .

39. The petitioner has sought approval for the reimbursement of expenditure of Rs. 1, 41,673/- incurred on publication of notices in the newspapers. The petitioner shall claim reimbursement of the said expenditure directly from the respondent in one installment. The petitioner has also sought reimbursement of filing fee of Rs.5 lakh

paid. A final view on reimbursement of filing fee is yet to be taken by the Commission for which views of the stakeholder have been called for. The view taken on consideration of the comments received shall apply in the present case as regards reimbursement of filing fee.

40. The petitioner is already billing the respondents on provisional basis in accordance with the Commission's order dated 14.9.2005 in Petition No. 32/2005. The provisional billing of tariff shall be adjusted in the light of final tariff now approved by us.

41. This order disposes of Petition No. 149/2005.

Sd-/
(A.H. JUNG)
MEMBER

sd-/
(BHANU BHUSHAN)
MEMBER

sd-/
(ASHOK BASU)
CHAIRPERSON

New Delhi dated the 26th October 2006

Summary Sheet				
Name of the Company		PGCIL		
Name of the Element:		400/220 KV Khandwa sub-station and LILO of 400 KV D/C Itarsi- Dhule transmission line at Khandwa in Western Region		
Actual date of commercial operation		1.2.2005		
Petition No.		149/2005		
Tariff setting Period		2004-09		
				(Rs.in lakh)
1	Capital Cost of the Project as on date of commercial operation			8102.54
2	Additional Capitalisation (works)			167.16
	2004-05		167.16	
	Total		167.16	
3	Total Capital Cost as on 1.4.2005 (1+2)			8269.70
4	Means of Finance :			
	Debt	74.83%	6188.01	
	Equity	25.17%	2081.69	
	Total	100.00%	8269.70	
5	Gross Loan:			6196.25
	As on date of commercial operation		6071.00	
	Notional Loan corresponding to ACE during 2004-05		125.25	
	Total		6196.25	
6	Cumulative Repayment up to 31.3.2009 :			1600.32
	Up to date of commercial operation		0.00	
	Date of commercial operation to 31.3.2009		1600.32	
	Total		1600.32	
7	Balance Loan to be repaid beyond 31.3.2009 :			4595.93
8	Depreciation recovered up to 31.3.2009 :			1600.32
		Dep	AAD	Total
	Date of commercial operation to 31.3.2009	1069.08	531.24	1600.32
	Total			1600.32
9	Balance Depreciation to be recovered beyond 31.3.2009 :			5791.06
	Capital cost for the purpose of Depreciation		8102.54	
	ACE during 2004-05		167.16	
	Capital cost as on 1.4.2005		8269.70	
	Less: Land Cost		57.05	
			8212.65	
	90% of Capital Cost as above		7391.39	
	Cum. Depreciation to be recovered up to 31.3.2009		1600.32	
	Balance Depreciation to be recovered beyond 31.3.2009		5791.06	